



2026:DHC:4310-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 6431/2026 & CM APPL. 31692/2026, CM APPL.
31693/2026, CM APPL. 31694/2026

DR SUMIT ANANDPetitioner
Through: Mr. S. Abhishek Iyer, Adv.

versus

MUNICIPAL CORPORATION OF DELHI & ORS.
.....Respondents
Through: Ms. Namrata Mukim, Standing
Counsel with Ms. Niharika Singh, Adv. for
MCD
Mr. Waize Ali Noor, Mr. Mrinal Kumar
Sharma. Mr. Shashi Suman and Mr. Zillur
Rahman, Advs. for R-3

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **14.05.2026**

C. HARI SHANKAR, J.

1. After some hearing, learned Counsel for the petitioner seeks leave to withdraw this writ petition to approach the Tribunal seeking a modification of the order under challenge in the present writ petition.
2. Leave and liberty is granted as aforesaid.
3. The petition is disposed of as withdrawn.



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4. It is made clear that we have not expressed any opinion on the merits of the matter.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

MAY 14, 2026/dsn